

(c) the total number of cases disposed of by the said courts from March 31, 2009 to July 31, 2011?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : (a) and (b) As per the available information, the number of cases pending in the High Courts upto 31.12.2010 is given below:

Qtr. ending on	Cases pending in the High Courts
31.03.09	39,55,224
31.12.10	42,49,344

(c) As per latest available information, the number of cases disposed of in the High Courts from 01.04.2009 to 31.12.2009 is 12,41,393 and from 01.01.2010 to 31.12.2010, is 16,77,863.

#### **Computerization and disposal of cases in courts**

3486. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is possible to dispose of all cases in any higher or lower court within a time-frame of one year;

(b) whether all courts in the country are computerized; and

(c) if not, whether Government can give a specific time-frame to computerize all courts?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : (a) Disposal of cases is within the domain of Courts. By utilising the funds under 13th Finance Commission for pendency clearance, courts have been requested to clear pending cases in a campaign mode.

(b) and (c) Government is implementing e-Courts Mission Mode Project under which it is envisaged to computerise 12000 courts in 2100 court complexes by 31st March, 2012 and the balance 2249 courts in 969 court complexes by 31st March, 2014.

#### **Definition of a child**

3487. SHRI MOINUL HASSAN : Will the Minister of LAW AND JUSTICE be pleased to state: